

CRC No. 3/2019 (Old CC No. 01/18)
ECIR No. 04/NGSZO/2013
Directorate of Enforcement Vs.
M/s Grace Industries Ltd. & Ors.
U/s. 190 of Cr.PC. R/w S. 45 of Prevention of Money Laundering Act
(PMLA), 2002 for offence u/s 3 punishable u/s 4 of PMLA, 2002.

28.08.2020

Matter taken up today in compliance of Office Order No. Power/Gaz./RADC/2020/E-8959-9029 dated 16.08.2020 and also in continuation to orders No.819-903/DJ/RADC/2020 dated 16.05.2020, No. E1792-1876/DJ/RADC/2020 dated 22.05.2020, No. E-2574-2639/DJ/RADC/2020 dated 29.05.2020, No. E-3943-4029/DJ/RADC/2020 dated 13.06.2020, No. E-4121-4205/DJ/RADC/2020 dated 15.06.2020 and No. Power/Gaz./RADC/2020/E-5577-5661 Dated 29.06.2020, Power/Gaz./RADC/2020/E-6836-6919 Dated 14.07.2020 and Power/Gaz./RADC/2020/E-7784-7871 dated 30.07.2020 of Ld. District & Sessions Judge-Cum-Spl. Judge (PC ACT) (CBI) Rouse Avenue District Court, New Delhi.

The present matter is being taken up today through video conferencing as regular functioning of the Courts at District Courts has been suspended since 23.03.2020 vide office orders of Hon'ble High Court of Delhi bearing Nos. 373/Estt./E1/DHC dated 23.03.2020, No.159/RG/DHC/2020 dated 25.03.2020, No.R-77/RG/DHC/2020 dated 15.04.2020, No. R-159/RG/DHC/2020 dated 02.05.2020, No. R-235/RG/DHC/2020 dated 16.05.2020, R-305/RG/DHC/2020 dated 21.05.2020, No.1347/DHC/2020 dated 29.05.2020, No.17/DHC/2020 dated 13.06.2020, No.22/DHC/2020 dated 29.06.2020, No. 24/DHC/2020 dated 13.07.2020, No. 26/DHC/2020 dated 30.07.2020 and No. 322/RG/DHC/2020 Dated: 15.08.2020.

The hearing of the present matter is being taken up via Cisco WebEx Platform in the presence (onscreen) of:

Present: **Ld. Special PP Sh. Naveen K. Matta for ED.**
 IO Deputy Director Sh. Sanjay Bangartale.
 Ld. Counsel Sh. Akshay Ringe for A-1 M/s Grace Industries
 Limited, in person.
 Ld. Counsel Sh. K.K. Patra for A-2 Mukesh Deodatta Gupta,
 A-3 Ms. Seema Mukesh Gupta, A-4 Ms. Priya Gupta,
 A-5 M/s Gupta International Industries Ltd and A-6
 Mukesh Gupta.

IO states that he has sent e-copy of the supplementary complaint to the Steno of this Court. He further states that the physical copy has also been already filed in the Court prior to the lock-down period.

In these circumstances, matter be now put up on 05.09.2020 for consideration. Since it will be a date fixed for conducting physical hearing by the Court of the undersigned, as per the tentative roster, so Ld. Counsels for the accused persons have been told that as no proceedings qua accused persons is to be carried out on that day so the presence of accused persons is exempted and Ld. Counsels in this regard may sent an application on the official email ID of the Court and they may also choose to not appear physically in the Court on that day as the court is to simply consider the supplementary complaint filed by ED.

Put up on 05.09.2020 for consideration.

A digitally signed copy of this order is being sent to Sh. Mukesh JJA, Computer Branch, RADC via WhatsApp for uploading it on the official website of Delhi District Courts.

A copy of order is being retained, to be placed in the judicial file as and when normal functioning of the courts is resumed.

The present order has been dictated on phone to Steno Hukum Chand.

**BHARAT
PARASHAR** Digitally signed by
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**(Bharat Parashar)
Special Judge, (PC Act)
(CBI), Court No. 608
Rouse Avenue Court
New Delhi
28.08.2020**

CC No. 316/2019 (OLD CC NOS. 75/2016 & 01/14)
RC No. 219 2012 E 0009, Branch: CBI/EOU-IV/N.Delhi
CBI Vs. Manoj Kumar Jayaswal (M/s AMR Iron & Steel Pvt. Ltd.)
U/s. 120-B, 120-B/ 409/420 IPC, Sec. 9/13(1) (c)/13 (1) (d) P.C. Act 1988

28.08.2020

Matter taken up today in compliance of Office Order No. Power/Gaz./RADC/2020/E-8959-9029 dated 16.08.2020 and also in continuation to orders No.819-903/DJ/RADC/2020 dated 16.05.2020, No. E1792-1876/DJ/RADC/2020 dated 22.05.2020, No. E-2574-2639/DJ/RADC/2020 dated 29.05.2020, No. E-3943-4029/DJ/RADC/2020 dated 13.06.2020, No. E-4121-4205/DJ/RADC/2020 dated 15.06.2020 and No. Power/Gaz./RADC/2020/E-5577-5661 Dated 29.06.2020, Power/Gaz./RADC/2020/E-6836-6919 Dated 14.07.2020 and Power/Gaz./RADC/2020/E-7784-7871 dated 30.07.2020 of Ld. District & Sessions Judge-Cum-Spl. Judge (PC ACT) (CBI) Rouse Avenue District Court, New Delhi.

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The hearing of the present matter is being taken up via Cisco WebEx Platform in the presence (onscreen) of:

Present: **Ld. Senior PP Sh. A.P. Singh, Ld. DLA Sh. V.K. Sharma and Ld. DLA Sh. Sanjay Kumar for CBI.**

Advocate Sh. Akshay Nagrajan on behalf of Ld. Spl. P.P. Sh. R.S. Cheema.

IO Dy. SP Himanshu Bahuguna.

A-1 Manoj Kumar Jayaswal, A-3 Devendra Darda and

Sh. Jitender Negi AR of A-4 M/s AMR Iron & Steel Pvt. Ltd are present.

Ld. Counsels Sh. Vijay Aggarwal and Sh. Nagesh Behl for A-1 to A-4.

Ld. Counsel Sh. Rahul Tyagi for A-6 H.C. Gupta

(A-5 Santosh Bagrodia and A-7 L.S. Janoti have already been discharged vide Order on Charge dated 23.07.2019).

Ld. Sr.PP Sh. A.P. Singh submits that yesterday he has filed affidavits u/s 296 Cr.PC of three witnesses namely Sh. Ram Naresh, Dy. SP S.P. Rana and Inspector Raja Chaterjee as their evidence is of formal nature only. He

further submits that copies of the same have already been supplied to Ld. Counsels for the accused persons.

Ld. Counsels for the accused persons submits that they have received the same. They have been asked to submit their response to the same in writing on the official email ID of this Court, as to whether they wish to cross-examine any of the three aforesaid witnesses or not.

Ld. Sr. P.P. also submits that he intends to file affidavits u/s 296 Cr.PC of some other prosecution witnesses, as their evidence is also of formal character.

Heard. Allowed.

Since in the present circumstances, the prosecution evidence cannot be recorded as of now, so the dates already fixed in the present matter for recording of prosecution evidence i.e. 29.08.2020, 31.08.2020, 01.09.2020, 02.09.2020, 03.09.2020 and 04.09.2020 for recording of prosecution evidence are hereby cancelled.

Case is now adjourned for PE to 09.10.2020.

A digitally signed copy of this order is being sent to Sh. Mukesh JJA, Computer Branch, RADC via WhatsApp for uploading it on the official website of Delhi District Courts.

A copy of order is being retained, to be placed in the judicial file as and when normal functioning of the courts is resumed.

The present order has been dictated on phone to Steno Hukam Chand.

**BHARAT
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(Bharat Parashar)
Special Judge, (PC Act)
(CBI), Court No. 608
Rouse Avenue Court
New Delhi
28.08.2020

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CC No. 314/2019 (Old CC No. 13/17)
RC No. 219 2015 (E) 0004, Branch: CBI, EO-I, New Delhi
CBI Vs. M/s Jindal Steel & Power Ltd. (JSPL) & Ors.
U/s 120-B/420 IPC

28.08.2020

Matter taken up today in compliance of Office Order No. Power/Gaz./RADC/2020/E-8959-9029 dated 16.08.2020 and also in continuation to orders No.819-903/DJ/RADC/2020 dated 16.05.2020, No. E1792-1876/DJ/RADC/2020 dated 22.05.2020, No. E-2574-2639/DJ/RADC/2020 dated 29.05.2020, No. E-3943-4029/DJ/RADC/2020 dated 13.06.2020, No. E-4121-4205/DJ/RADC/2020 dated 15.06.2020 and No. Power/Gaz./RADC/2020/E-5577-5661 Dated 29.06.2020, Power/Gaz./RADC/2020/E-6836-6919 Dated 14.07.2020 and Power/Gaz./RADC/2020/E-7784-7871 dated 30.07.2020 of Ld. District & Sessions Judge-Cum-Spl. Judge (PC ACT) (CBI) Rouse Avenue District Court, New Delhi.

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Present: Ld. DLA Sh. V.K. Sharma, Ld. Senior PP Sh. A.P. Singh and
Ld. DLA Sh. Sanjay Kumar for CBI.
Advocate Sh. Akshay Nagrajan on behalf of
Ld. Spl. P.P. Sh. R.S. Cheema.
IO Dy. SP Ajeet Singh.
Sh. Vivek Mittal AR of A-1 company M/s JSPL.
Ld. Counsel Sh. Hemant Shah for A-1 company, M/s JSPL.
Ld. Counsel Sh. Prashant Mehta for A-2 D.N. Abrol.
Ld. Counsels Sh. Rajeev Goyal and Sh. Gurpreet Singh
Parwanda for A-3 Naveen Jindal.
Ld. Counsel Sh. D.S. Kohli for A-4 Vikrant Gujaral.
None for A-5 Anand Goel.
Sh. Shishir Mathur, Ld. Counsel for A-6 Sushil Maroo.

IO states that further investigation in the matter on his part has been completed and the report thereof has been submitted by him to his senior officers for consideration. Accordingly, some more time has been sought by him for submitting report of further investigation.

Since already sufficient time has been given for submitting report of further investigation, so it is expected that the matter will be now expedited.

In view of the submissions made, case is now adjourned for awaiting progress report of further investigation to 30.09.2020.

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